

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-68(PB)/2017

IN THE MATTER OF:

S.R. Constructions

.....Petitioner

v.

International Recreation & Amusement Limited

.....Respondent

SECTION : UNDER SECTION 9

Order delivered on 21.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s):

For the Respondent(s): Mr. Vivek Malik & Mr. Dhawal Jain, Advocates

Mr. Ashish Virmani, Advocate for IRP

ORDER

Learned counsel for the Interim Resolution Professional states that post dated cheques for the fee of Resolution Professional have been received for full and final satisfaction.

Sd/- Application is disposed of subject to just exceptions that in case the cheques are dishonoured then the applicant shall be entitled to revive the application.

Sd/-
(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
(MEMBER TECHNICAL)

21.11.2017
Vineet